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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

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O.A.No. 958 of 1997.

Date of disposal: 31-7-1997.

Between:

S. Sundara Raju. .. Applicant.

And

1. The Surveyor General of India, Survey of India, Hathibarkala Estate, Dehra Dun - 248 001.
2. The Addl. Surveyor General, C/o Director Southern Circle, Sarjapur Road, Koramangala, II Block, Bangalore 560 034.
3. The Director, South Central Circle Office, 3-4-526/38, Barkatpura, Hyderabad 500 027.
4. The Survey of India, Office of No.49 Party (SCC) 10-3-293/4, Vijayanagar Colony, Hyderabad - 500 057.

Respondents.

Counsel for the applicant: Sri S. Siva Prasad.

Counsel for the respondents: Sri Raghava Reddy.

CORAM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S. Jai Parameshwar, Member (J)

JUDGMENT.

(per Hon'ble Sri R. Rangarajan, Member (A)).

Heard Sri Siva Prasad, counsel for the applicant and Sri Raghava Reddy for respondents.

The applicant in this O.A., is presently working as Plane Tabler Grade II since 1-7-1995 under Respondent No.4. He submits that his next promotion is

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to the cadre of Survey Assistants. His grievance is that he has not been given promotion whereas some others are given promotion from S.C. category. The applicant submits that he belongs to Scheduled Caste community and he should also be promoted. He has submitted a representation dated 21-2-1997 (Annexure A-6 Page 17 to the O.A.,) and also another representation dated 4-7-1997 (Annexure A-5 page 46 to the O.A.). It is stated that these representations are pending to be replied.

This O.A., is filed praying for a direction to the respondents to promote him as Survey Assistant with effect from 14-1-1997 from the category of Plane Tabler Grade II along with others as per Proceedings No.C-195/985 dated 14-1-1997 of the 1st respondent and for a consequential direction to the respondents to pay all the monetary benefits including the difference of pay with effect from 14-1-1997.

It is stated now that the applicant is retiring by the end of September, 1997. Hence, it is necessary that his representations referred to above are to be disposed of expeditiously.

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In that view, we direct the 1st Respondent to dispose of the representations of the applicant referred to above within a period of 45 days from today.

The O.A., is disposed of accordingly at the admission stage. ^{No Cols} Registry to send a copy of the O.A., along with the judgment to the 1st Respondent.


B.S.JAI PARAMESHWAR
MEMBER (J)


R.RANGARAJAN,
MEMBER (A)

Date: 31-7-1997.

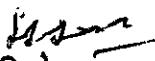
Dictated in open Court.

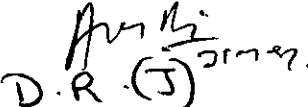
sss.

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NOTE:

C.C. today (31-7-1997)


(B.O.)


D.R. (J)

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Copy to:

1. The Surveyor General of India, Survey of India, Hathibarkala Estate, Dehradun
2. Addl. Surveyor General, C/O Director, Southern Circle, Sarjapur Road, Koramangala II Block, Bangalore.
3. The Director, South Central Circle Office, 3-4-526/38, Barkatpura, Hyderabad.
4. The Survey of India, O/O No.49 Party(SCC), 10-3-293/4, Vijayanagar Colony, Hyderabad.
5. One copy to Mr.S.Siva Prasad, Advocate,CAT,Hyderabad.
6. One copy to Mr.Raghava Reddy, Addl.CGSC,CAT,Hyderabad.
7. One copy to D.R(A),CAT,Hyderabad.
8. One duplicate copy.

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self-tax
C.C. today

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)
AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M
(J)

DATED: 31/7/97

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in
O.A. NO. 958/97

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

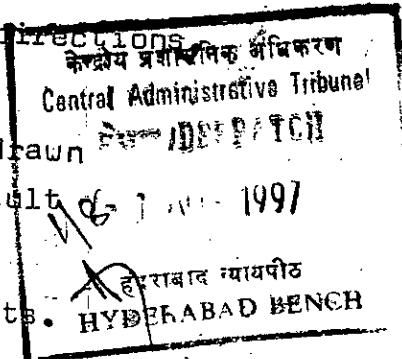
Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs



YLKR

II Court.